

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 201  
IA No. 418/JPR/2019  
IA No. 123/JPR/2020  
CA No. 15/JPR/2023  
CP No. 307/241-242/JPR/2019  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

Vipin Aggarwal

...Petitioner

**Versus**

Next Door Learning Solutions Pvt. Ltd. & Ors.

...Respondents

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

**Present Through Video Conferencing: -**

For the Petitioner : Diwakar Khaldwa, proxy counsel  
For the Respondent : Aditya Sharma, Adv.

**ORDER**

Heard Mr. Diwakar Khaldwa, proxy counsel appearing on behalf of Mr. Anant Kasliwal, Sr. Adv. for the Petitioner. Mr. Aditya Sharma, Adv. appearing for the Respondent. It is submitted by learned counsel for the Petitioner that due to some personal exigency arguing Sr. Adv. Mr. Anant Kasliwal is not able to participate in the proceeding today. On his request, list the matter on 28.08.2024.

Sd/-

(Rajeev Mehrotra)  
Technical Member

Sd/-

(Deep Chandra Joshi)  
Judicial Member

July 10, 2024